

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.216/MP/2016

Subject : Petition under Section 63 and 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of 'Change in Law' and 'Force Majeure' events.

Petitioner : Bhopal Dhule Transmission Company Ltd. (BDTCL)

Respondents : Chhattisgarh State Power Trading Company Ltd. and Others

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Sitiesh Mukherjee, Advocate, BDTCL
Shri Gautam Chawla, Advocate, BDTCL
Ms. Akansha Tyagi, Advocate, BDTCL
Shri T.A.N Reddy, BDTCL
Shri Harshit Gupta, BDTCL
Ms. Saloni Sacheti, Advocate, CSPTCL

Record of Proceedings

Learned counsel appearing on behalf of Chhattisgarh State Power Trading Company Ltd. submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. The Commission directed to list the petition for hearing on 25.5.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**